

(Shri Samar Guha)

agitations and innumerable arrests were made. here was a mass upsurge all over Telengana and Andhra. It is said in the statement of objects and reasons that the six-point formula has received wide support in Andhra Pradesh and has been endorsed by the State Government. How do they say that it has received support among the people and it has been endorsed by them? Has there been any referendum or any other machinery devised by the Government to ascertain the opinion of the people about the six-point formula? It was not even placed before public meetings and conferences. It was only evolved inside the camera of the ruling party.

If you allow all this, I would say that it is a frivolous way of changing the provisions of the Constitution only to suit the whims, the political interests and the parochial interests of the ruling party. What does it mean? It means that they equate the State to the Government and the Government to the people. The actual position is just the reverse of it. The strength of the Government flows from the people and the Government is a part of the State. I object to this Bill for the basic reasons that the people are not identical with the Government. The people have not been consulted. Even the political parties, except the ruling party, have not been consulted, even though millions of people participated in the movement. Their voice has been completely ignored. For that basic reason I oppose the introduction of the Bill. I conclude by saying that the Constitution should not be made a political toy to suit the political game of the ruling party.

SHRI S. B. GIRI: Sir, I want to point out...

MR. DEPUTY-SPEAKER: He has stated what he wanted to state twice or thrice. If he speaks again, what he speaks will not go on record.

SHRI S. B. GIRI: \* \* \*

(Shri S. B. Giri then left the House)

SHRI RAM NIWAS MIRDHA: Sir, they have not said anything that would suggest that this Bill is outside the legislative competence of this House or that there are any other difficulties because of which this Bill should not be introduced. I would like to say that this House has the requisite legislative competence to undertake this legislation. This Bill has been brought under article 368 of the Constitution.

SHRI SAMAR GUHA: I did not raise any constitutional issue. I only said that this violates the basic principle of democracy by ignoring the people. So, I raised it on the question of propriety.

MR. DEPUTY-SPEAKER: All these things he can mention when the Bill is taken up for discussion. I am concerned with the limited question whether this Bill can be introduced or not. I say that all these submissions of the hon. Members could be good reasons, good submissions, on the Bill when it is taken up for consideration, but they are not grounds for preventing the introduction of the Bill.

The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI RAM NIWAS MIRDHA: I introduce the Bill.

15.39½ hours

MULKI RULES (REPEAL) BILL\*

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS AND  
IN THE DEPARTMENT OF PERSON-  
NEL (SHRI RAM NIWAS MIRDHA):  
I beg to move for leave to introduce a

\* \* \* Not recorded.

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Bill to provide for the repeal of Mulki Rules.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the repeal of Mulki Rules."

*The motion was adopted.*

SHRI RAM NIWAS MIRDHA: I introduce the Bill.

MR. DEPUTY-SPEAKER: We will now take up Private Members' Business. We will take up the introduction of Bills.

15.40 hrs.

MITHILA (NORTH BIHAR) DEVELOPMENT BOARD BILL\*

SHRI YAMUNA PRASAD MANDAL (Samastipur): I beg to move for leave to introduce a Bill to provide for the formation of a Board for the purpose of rapid agro-industrial development of North Bihar.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the formation of a Board for the purpose of rapid agro-industrial development of North Bihar."

*The motion was adopted.*

SHRI YAMUNA PRASAD MANDAL: I introduce the Bill.

MR. DEPUTY-SPEAKER: Shri Prasannbhai Mehta—absent. Shri Vishwanath Pratab Singh—absent.

MERCY KILLING BILL\*

SHRI M. C. DAGA (Pali): I beg to move for leave to introduce a Bill to

provide for mercy killing of the persons who have become completely invalid and bed-ridden or suffering from an incurable disease.

SHRI B. V. NAIK (Kanara): Mr. Deputy-Speaker, I understand that the hon. Member, Shri Daga, has brought this Bill in the same spirit as the spirit in which Sir Bertrand Russel brought a similar Bill in respect of patients suffering from the incurable disease of cancer. It was rejected and thereafter Sir Bertrand Russel stopped attending the House of Lords in Britain. I do appreciate the spirit in which Shri Daga has brought this Bill. But it should be examined in the light of the constitutional provisions which guarantee the fundamental right to life and property. Will this not amount to abridging the constitutionally guaranteed rights. This is the ground on which I want to raise this question.

MR. DEPUTY-SPEAKER: That is a point of view. It is for the House to decide. I will put the question to the House.

श्री रामानुज शस्त्री (पटना) : यह तो स्टेट का कर्तव्य है कि उसकी दवा की जाये, उसकी खाना दिया जाये और उसकी हिकमत की जाये। क्या यहाँ आपका समाजवाद है कि उसको मार दो ? यह तो कुरल्टी है, इससे सेन्टीमन्ट्स को धक्का लगाता है। (स्वयान)

MR. DEPUTY-SPEAKER: I do not know what Shri Shastri says. I could not follow him. I do not know why he gets excited. I will put the question to the vote of the House. The question is:

"That leave be granted to introduce a Bill to provide for mercy killing of the persons who have become

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